GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3875 ANSWERED ON:16.12.2011 ORPHANED CHILDREN

Abdulrahman Shri ;Alagiri Shri S. ;Dhotre Shri Sanjay Shamrao;Gowda Shri D.B. Chandre;Singh Shri Ijyaraj ;Wankhede Shri Subhash Bapurao

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Union Government has any data about the orphans and orphanages in the country;
- (b) if so, the details thereof, State /Union Territory-wise;
- (c) the details of the schemes being operated for the welfare /rehabilitation of such children alongwith the achievements made therein during each of the last three years and the current year;
- (d) the funds sanctioned and released and its utilization reported by the State Governments in the implementation of such schemes during the said period; and
- (e) the number of orphanages likely to be set up across the country in the remaining period of the Eleventh Five Year Plan?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (d): No authentic data about number of orphans is available with the Government in the Ministry of Women & Child Development as no survey has been carried out in this regard.

Orphanages can be set up under one of the three Acts, namely Women's and Children Institution (Licensing) Act, 1956, Orphanages and Other Charitable Homes (Supervision and Control) Act, 1960 and Juvenile Justice (Care and Protection of Children) Act, 2000 (J J Act). J J Act mandates that all child care institutions should be registered under this law. The Government in the Ministry of Women & Child Development is following up with the State Governments/UT Administrations for ensuring the implementation of this provision.

Prior to 2009-10, the Government in the Ministry of Women & Child Development was providing financial assistance under two schemes, namely (i) Scheme of Assistance to Homes for Children (Shishu Greh) to promote In-country adoption; and (ii) A Programme for Juvenile Justice, for children in difficult circumstances, including orphans. These two schemes have been merged into the new scheme i.e. Integrated Child Protection Scheme (ICPS) introduced by the Ministry in 2009-10 and are covered under the components Specialized Adoption Agency (SAA) and Institutional Care respectively. The State-wise details of funds sanctioned/released, number of Homes assisted and number of beneficiaries, including orphans, covered under the above Schemes during the last three years and the current year are at Annex A and Annex B.

The Grant-in-aid released to the State Governments/agencies is generally utilized during the same financial year. However unspent balance, if any, is deducted at the time of release of subsequent installment of funds.

(e): The number of orphanages likely to be set up depends on the requirement projected by the concerned State Governments/UT Administrations and approval thereof by the Project Approval Board (PAB) constituted under the ICPS.